

ASPHALT, ON NATURAL BITUMEN, ON PETROLEUM BITUMEN, ON MINERAL TAR OR ON MINERAL TAR PITCH (FOR EXAMPLE, BITUMINOUS MASTICS, CUT BACKS)				
2715 00	-	<i>Bituminous mixtures based on natural asphalt, on natural bitumen, on petroleum bitumen, on mineral tar or on mineral tar pitch (for example, bituminous mastics, cut backs) :</i>		
2715 00 10	---	Cut backs, bituminous or asphalt	kg.	10%
2715 00 90	---	Other	kg.	10%
2716 00 00		ELECTRICAL ENERGY	1000 kWh	Rs.2000 per 1000 kwh

EXEMPTION NOTIFICATIONS

ADDITIONAL DUTY - LEVY & EXEMPTIONS

Transformer Oil (Additional Duty) Rules, 1978.

[Notfn. No. 190/78-Cus. dt.22.9.1978 as amended by 32/15].

The Central Government makes the following rules, namely:-

1. Short title and commencement- (1) These rules may be called the Transformer Oil (Additional Duty) Rules, 1978.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Levy of additional duty- For the purpose of sub-section (3) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the additional duty leviable on transformer oil falling under Heading 2710 of the First Schedule to the said Act, when imported in India, shall be equal to such portion of the excise duty for the time being leviable on the raw material commonly known as transformer oil base stock or transformer oil feed stock as is equivalent to a duty of excise of one thousand and fifty-five rupees and twenty-five paise per metric tonne, that is to say, nine hundred rupees per kilolitre at fifteen degrees of Centigrade thermometer on indigenous transformer oil.

ADDITIONAL DUTY ON TRANSFORMER OIL

[Notfn. No. 191/78-Cus. dt. 22.9.1978 as amended by 32/15].

Transformer Oil falling under Heading 2710 shall be liable to such Additional duty as may be determined in accordance with the Transformer Oil (Additional Duty) Rules, 1978.

Exemption to Petroleum Crude. [Notfn. No. 50/97-Cus. dt. 25.5.1997]

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts petroleum crude, falling under heading No. 27.09 of the First Schedule to the Customs Tariff Act, 1975 (51 of

